

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

C.P. (I.B) No. 239/9/NCLT/AHM/2019

**Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 30.03.2021**

Name of the Company:

Power2SME Pvt Ltd

V/s

Superdrawn Wire Industries Pvt Ltd

Section:

9 of the Insolvency and Bankruptcy Code, 2016

ORDER

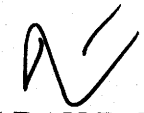
Learned Counsel Mr. A S Panesar appeared for the Operational Creditor.
Learned Counsel Mr. Mohit Gupta appeared for the Corporate Debtor.

Learned counsel for the Corporate Debtor submit that the Corporate Debtor has already been admitted in CIRP in CP (IB) No. 68 of 2020 vide order dated 15.03.2021. Hence, this application stands disposed of under Section 14 IBC with liberty to Financial Creditor to file its claim before IRP/RP in that proceeding.

We also give liberty to Financial Creditor to revive this proceeding in case CIRP of the Corporate Debtor is set aside.

Hence, CP (IB) No. 239 of 2019 become infructuous and stands disposed of.


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**


**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**

Dated this the 30th day of March, 2021